

FM meets IMF & World Bank chiefs, discuss boosting ties



Finance Minister Nirmala Sitharaman meets World Bank Group President Ajay Banga at the G20 Finance Ministers and Central Bank Governors (FMCBG) meeting, in Asheville on Tuesday

FE BUREAU
New Delhi, September 2

FINANCE MINISTER NIRMALA Sitharaman met IMF Managing Director Kristalina Georgieva and World Bank President Ajay Banga on the sidelines of the G20 Finance Ministers and Central Bank Governors meeting in Asheville, discussing India's growth, global economic outlook and development priorities. Sitharaman's meeting with Georgieva focused on the global economic outlook, India's evolving growth trajectory and the structural shifts underway in the Indian economy.

According to a post by the Ministry of Finance on 'X', Georgieva appreciated India's strong economic performance and track record, while noting the strength built by the Indian economy. The discussions also underlined the need to appropriately reflect India's structural transformation in macroeconomic assessments and growth projections.

Mundra Port disruption deepens trade strain amid West Asia crisis

NANDINI OZA
Ahmedabad, September 2

AT A TIME when India's trade flows have been adversely affected due to the West Asia conflict, with shipping routes disrupted, containers in short supply, and freight costs surging, a fresh disruption has emerged at Mundra, the country's busiest private port.

An operational issue has escalated into a strike by empty-container yard operators, putting nearly 5,000 containers a day at risk of being held up and adding another layer of uncertainty to an already strained export-import supply chain.

The immediate trigger is a decision by Adani Ports and Special Economic Zone (APSEZ) to freeze empty yard codes located outside the port/SEZ limits from September 1. The port is controlled by APSEZ. Shipping lines would instead have to nominate empty containers to designated depots within the Mundra SEZ.

In a circular issued by Adani Ports and Logistics on August 21, the company said the move is aimed at reducing road congestion, improving vehicle turnaround, and strengthening safety and security, besides addressing what it describes as misuse of empty-depot codes.

It highlighted that instances of misuse of the empty depot codes were brought to its notice. In a reaction to the decision, the Mundra Empty Container Yards & Allied Services Provider Association (MECYASA) went on strike, affecting the return of empty import containers and availability of empty containers for factory stuffing. The operators have said that it threatens the viability of their business.

From midnight on September 1, Kandla Mundra Container Transport Association will extend support to the empty yard. In a trade notice issued on Monday, it said that containers will not be picked up by the Association members.

House panel to meet Finmin officials on tax reforms, IT Act

THE PARLIAMENTARY STANDING Committee on Finance will meet on Thursday from the revenue department of the Finance Ministry on 'Direct Tax Reforms: Simplification, Rationalisation and Ease of Compliance'. The meeting will also include officials from CBDT and the talk will focus on implementation of I-T Act, 2025 and direct tax revenue performance. —**FE BUREAU**

VALIANT COMMUNICATIONS LIMITED
CIN: L74899DL1993PLC056652
Regd. Office: 71/1, Shivaji Marg, New Delhi-110015
Phone/Fax: +91-11-25928415, 25928416
E-mail: investors@valiantcom.com, **Web:** www.valiantcom.com

NOTICE OF THE ANNUAL GENERAL MEETING
NOTICE is hereby given that the 33rd Annual General Meeting ("AGM") of the Members of the Valiant Communications Limited (the 'Company') will be held on Wednesday, 30th Sept. 2026 at 10:00 a.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), without the physical presence of the Members at the meeting, in accordance with the applicable provisions of the Companies Act, 2013, Rules and applicable Circulars issued by statutory authorities. In compliance with applicable Circulars, the Notice of the AGM along with the Annual Report has been sent by email to all the members whose e-mail IDs are registered with the Company/ Registrar and Share Transfer Agents (RTA)/ Depository Participants (DPs). The emailing of Notice of the AGM to all members has been completed on Sept. 02, 2026. The members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.
The Company is providing the remote e-Voting facility before the AGM and e-Voting facility at the AGM to its members to exercise their right to vote on all the resolutions proposed to be transacted at the AGM by electronic means and the facility being provided by MUFG Intime India Private Limited (MUFG). Facility for e-Voting at the AGM will be made available to those Members who present in the AGM through VC/OAVM facility and have not cast their vote on the Resolutions through remote e-Voting. The Members who have cast their vote by remote e-Voting prior to the AGM may also attend/ participate in the AGM through VC/OAVM but shall not be entitled to cast their vote again. Detailed process of remote e-Voting, joining the AGM through VC/OAVM and e-Voting at the AGM by the members, has been provided in the Notice of the AGM. All the Members are informed that:
1. The businesses as set forth in the Notice of the 33rd AGM will be transacted through voting by electronic means in the form of e-Voting.
2. The remote e-Voting shall commence on Saturday, Sept. 26, 2026 (10:00 a.m. IST) and ends on Tuesday, Sept. 29, 2026 (05:00 p.m. IST). The remote e-Voting facility shall be disabled by MUFG thereafter and once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently.
3. Any person whose name is recorded in the register of members as on the cut-off date, i.e. Wednesday, Sept. 23, 2026, only shall be entitled to vote through remote e-Voting/e-Voting at the AGM.
4. Any person who becomes member of the Company after sending the notice of the AGM and holding shares as on the cut-off date may obtain login ID and password by sending a request at enquiries@in.mgms.mufg.com.
5. The Annual Report along with Notice of the AGM can be downloaded from the Company's website at www.valiantcom.com and on the website of the BSE Limited at www.bseindia.com and MUFG website at <https://instavote.linkintime.co.in>.
Members who need assistance before or during the AGM, for any grievances connected with the facility for e-Voting, they can address them to instameet@in.mgms.mufg.com or call on +91 (022) 4918 6175. Members who have not updated their bank account details for receiving the dividends directly in their bank accounts through Electronic Clearing Service or any other means may follow the below instructions:
Physical Holding: Send the following documents in original to the Registrar of the Company, MUFG Intime India Private Limited latest by Tuesday, Sept. 08, 2026: (a) Form ISR-1 along with the supporting documents. The said form is available on the website of the Company at <https://www.valiantcom.com/corporate/investors/investor-details.html> and at RTA website at <https://web.in.mgms.mufg.com/KYC-downloads.html> (b) original cancelled cheque bearing the name of the Member or first holder, in case shares are held jointly. In case name of the holder is not available on the cheque, kindly submit the following documents: - i) cancelled cheque in original ii) bank attested legible copy of the first page of the Bank Passbook / Bank Statement bearing the names of the account holders, address, same bank account number and type as on the cheque leaf and the full address of the Bank branch c. self-attested photocopy of the PAN Card of all the holders; and d. self-attested photocopy of any document (such as Aadhaar Card, Driving License, Election Identity Card, Passport) in support of the address of the first holder as registered with the Company.
Demat Holding: Members holding shares in demat form are requested to update their Electronic Bank Mandate with their respective DPs by Tuesday, Sept. 08, 2026
Pursuant to the relevant SEBI Circulars, with effect from April 01, 2024, dividend shall be paid through electronic mode to Members holding shares in physical form only if the folio is KYC compliant. As per SEBI directives, with effect from November 18, 2025, payment of Dividends shall be processed in electronic mode only. Payment through demand drafts or cheques has been discontinued.
Dividend and Record Date: Members may note that the Board of Directors at its meeting held on May 30, 2026, had recommended a dividend of Rs. 1.50 (15%) per equity share as final dividend. The final dividend, if declared at the AGM, will be paid, subject to deduction of tax at source (TDS), on or after October 04, 2026. The Company had fixed Thursday, Sept. 10, 2026, as the Record Date for determining entitlement of Members to the final dividend for the financial year ended March 31, 2026.
This Notice is in continuation of erstwhile Notice dated Aug. 17, 2026, which was published on Aug. 18, 2026.

For Valiant Communications Limited
Sd/-
Manish Kumar
Company Secretary
ICSI Membership No. A16483

Place : New Delhi
Date : September 02, 2026

SUNRISE EFFICIENT MARKETING LIMITED
(CIN: L29100GJ2020PLC114489)
Regd. Office: 3rd Floor, 9292 Building, VIP Road, Nr. Metro Wholesale, Althan, Surat 395017
Phone: +91-261-2890045 **Email:** cs@sunriseefficientmarketing.net
Website: www.sunriseefficientmarketing.com

INFORMATION PERTAINING TO COMPLETION OF DISPATCH OF NOTICE OF 06TH ANNUAL GENERAL MEETING OF SUNRISE EFFICIENT MARKETING LIMITED TO BE HELD THROUGH PHYSICAL MODE
Notice is hereby given that the **06th Annual General Meeting ("AGM")** of the Members of **Sunrise Efficient Marketing Limited** will be held on **Thursday, September 24, 2026 at 12:30 P.M. (IST)** at the Registered Office of the Company situated at **3rd Floor, 9292 Building, Main VIP Road, Near Metro Wholesale, Althan, Sarsana Road, Surat – 395017, Gujarat, India**, to transact the businesses as set out in the Notice convening the AGM.
The Notice of the 06th AGM along with the **Annual Report for the financial year 2025-26** has been sent electronically to all the Members whose e-mail addresses are registered with the Company/Depository Participant(s), in accordance with the applicable provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI").
Further, in accordance with **Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015**, the Company has dispatched physical letters to those shareholders whose email addresses are not registered with the Company/Depository Participants, providing the **web-link and a QR code for easy access to the Annual Report for the financial year 2025-26**, available on the Company's website.
The said Notice and Annual Report for the financial year 2025-26 is also available on the Company's website at www.sunriseefficientmarketing.com, website of the Stock Exchange i.e. **BSE Limited** at www.bseindia.com and on the website of **National Securities Depository Limited ("NSDL")** at www.evoting.nsdl.com.
The businesses set forth in the Notice of the AGM may be transacted through **remote e-voting or e-voting at the AGM**, in accordance with the applicable provisions of the Companies Act, 2013 and the SEBI Listing Regulations. The voting rights of the Members shall be reckoned on the basis of the equity shares of the Company held by them as on the **Cut-off Date, i.e. Thursday, September 17, 2026**.
Members are requested to carefully read the instructions given for voting in the AGM Notice. Members are also requested to note the following:

Particulars	Details
Date of completion of dispatch of Notice of AGM and Annual Report	02nd September, 2026
Date and Time of commencement of remote e-voting	Monday, September 21, 2026 at 09:00 A.M. (IST)
Date and Time of end of remote e-voting	Wednesday, September 23, 2026 at 05:00 P.M. (IST)
Cut-off Date for determining eligibility to vote	Thursday, September 17, 2026
Date of AGM	Thursday, September 24, 2026
Time of AGM	12:30 P.M. (IST)
Venue of AGM	Registered Office of the Company

The facility of **e-voting** will also be made available during the AGM to enable those Members who have not cast their vote through remote e-voting to vote during the AGM. A Member who has already cast his/her vote through remote e-voting may attend and participate in the AGM but shall not be entitled to cast his/her vote again.
Members whose names appear in the Register of Members/Beneficial Owners as on the Cut-off Date shall be entitled to avail the facility of remote e-voting. The voting rights of the Members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on the Cut-off Date.
The remote e-voting facility will be provided by **National Securities Depository Limited ("NSDL")**. Members may refer to the Frequently Asked Questions ("FAQs") for Members and e-voting User Manual available at www.evoting.nsdl.com or call on **022 - 4886 7000 / 022 - 2499 7000** or send a request to evoting@nsdl.co.in.
In case of any grievance connected with the facility for remote e-voting or e-voting during the AGM, Members may contact **Ms. Pallavi Mhatre**, at 079-26461375, or NSDL at evoting@nsdl.co.in.
The Register of Members and Share Transfer Books of the Company shall remain closed from **Friday, September 18, 2026 to Thursday, September 24, 2026 (both days inclusive)** for the purpose of the 06th Annual General Meeting.

Date: 03.09.2026
Place: Surat

By order of the Board
For SUNRISE EFFICIENT MARKETING LIMITED
NANDINI PATEL
COMPANY SECRETARY & COMPLIANCE OFFICER

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/s. PRADHIN LIMITED
The Corporate Debtor is engaged in the business of Steel, Metal and Agro Based Products etc.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN/LLP No. M/s. Pradhin Limited, CIN: L15100TN1982PLC009418, PAN: AAACB1368B
2. Address of the registered office 61, Sembudoss Street, Chennai, Tamil Nadu, 600001, India
3. URL of website Not Applicable as no website of the CD operates /working
4. Details of place where majority of fixed assets are located 61, Sembudoss Street, Chennai, Tamil Nadu, 600001, India
5. Installed capacity of main products/ services Information is not currently made available to RP.
6. Quantity and value of main products/ services sold in last financial year Revenue reported in last two available audited financials for the FY 2024-25 is Rs. 33,792.16 Lacs and FY 2023-24 is 460.62 Lacs
7. Number of employees/ workmen Information is not currently made available to RP.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: The same can be availed by sending a request to ibc.pradhin@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: The same can be availed by sending a request to ibc.pradhin@gmail.com
10. Last date for receipt of expression of interest 17th September 2026
11. Date of issue of provisional list of prospective resolution applicants 27th September 2026
12. Last date for submission of objections to provisional list 02nd October 2026
13. Date of issue of final list of prospective resolution applicants 12th October 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 17th October 2026
15. Last date for submission of resolution plans 16th November 2026
16. Process email id to submit Expression of Interest ibc.pradhin@gmail.com
17. Details of the corporate debtor's registration status as MSME NA

In the matter of M/s Pradhin Limited
Sd/- Rajesh Jasti
Resolution Professional
Reg. No: IBB/I/PA-001/IP-P2317/2020-2021/13469
Correspondence Address of the Resolution Professional:
Date: 02nd September, 2026 **Plot No 6, 1st Floor, Road No 2, Vasanth Nagar Near**
Place: Hyderabad **JNTU Metro, Kukatpally, Hyderabad-500085, Telangana, India.**

SIKKO INDUSTRIES LIMITED
CIN: L35105GJ2000PLC037329
Regd. Off: 508 Iscon Elegance, Nr. Jain Temple, Nr. Prahladnagar Pick up Stand, Vejalpur, Ahmedabad – 380 051; **Telephone:** +91 79- 66168950/66168951
Website: www.sikkoindia.in, **E-mail:** compliance@sikkoindia.com

NOTICE OF THE 26th ANNUAL GENERAL MEETING OF THE COMPANY, RECORD DATE AND E-VOTING
NOTICE is hereby given that, in accordance with the Circular No. 20 dated May 5, 2020 read with Circular No. 14 dated April 8, 2020, Circular No. 17 dated April 13, 2020, Circular No. 02/2021 dated January 13, 2021, Circular No. 2/2022 dated May 5, 2022, Circular No. 09/2023 dated 25/09/2023, General Circular No. 09/2024 dated September 19, 2024 and General Circular No. 03/2025 dated September 22, 2025 (hereinafter collectively referred to as "MCA Circulars") issued by Ministry of Corporate Affairs ("MCA") for holding of Annual General Meeting through VC or OAVM without the physical presence of Members at a common venue, the Twenty-Sixth (26th) Annual General Meeting (AGM) of the Members of Sikko Industries Limited will be held on Saturday, September 26, 2026 at 11.00 a.m. IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the Businesses as set out in the notice of 26th AGM. Further, a letter providing the weblink, including the exact path, where the Annual Report and the Notice of the AGM for the financial year 2025-26 is available, is being sent to those members whose e-mail address is not registered with the Company / Purva Sharegistry (India) Private Limited, Company's Registrar and Transfer Agent / Depository Participant(s) / Depositories.
In accordance with the above mentioned MCA Circulars and SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 & SEBI vide circular no. SEBI/HO/CFD/CFDPoD-2/ PI CIR/ 2024/ 133 dated October 3, 2024, the Notice of AGM along with Annual Report 2025-26 is being sent through electronic mode only to those Members whose email addresses are registered with the Company / Depositories as on Friday, August 28, 2026. Member may note that Notice and Annual Report 2025-26 have been uploaded on the website of the Company at www.sikkoindia.com, website of NSE Limited at www.nseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com.
In light of the MCA Circulars, the shareholders whether holding equity shares in demat form or physical form and who have not submitted their email addresses and in consequence to whom the notice of Twenty-Sixth (26th) AGM and Annual Report 2025-26 could not be serviced, may temporarily get their e-mail addresses registered with the Company where (1) in case shares are held in physical mode, please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to compliance@sikkoindia.com; (2) in case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to compliance@sikkoindia.com; or (3) alternatively member may send an e-mail request to evoting@nsdl.com for obtaining User ID and Password by proving the details mentioned in Point (a) or (b) as the case may be.
Post successful registration of the e-mail address, the shareholder would get soft copies of notice of Twenty-Sixth (26th) AGM and Annual Report 2025-26 and the procedure for e-voting along with the user-id and the password to enable them for e-voting in respect of Twenty-Sixth (26th) AGM. In case of any queries, shareholder may write to the Company at compliance@sikkoindia.com. Shareholders are requested to register/ update their complete bank details and Email IDs with their Depository Participant(s) with whom they maintain their demat accounts if shares are held in dematerialized mode by submitting the requisite documents.
There being no physical shareholders in the Company, the Register of members and share transfer books of the Company will not be closed. Members whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off date i.e. Saturday, September 19, 2026, shall be entitled to avail the facility of remote e-voting as well as e-voting system on the date of the AGM.
Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rules made thereunder (as amended) and Regulation 44 of SEBI (LODR) Regulations, 2015 (as amended) and above mentioned MCA Circulars, the Company is providing facility of remote e-voting and e-voting on the date of the AGM to its Members in respect of the businesses to be transacted at the AGM. For this purpose, the Company has entered into an agreement with NSDL for facilitating voting through electronic means.
The remote e-voting will commence on 9:00 A.M. on Wednesday, September 23, 2026 and will end on 5:00 P.M. on Friday, September 25, 2026. During this period, the members of the Company holding shares as on Cut-off date may cast their vote electronically (Remote E-Voting). Members may note that a) the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) the facility of e-voting shall be made available at the Twenty-Sixth (26th) AGM; and c) the members who have cast their vote by remote e-voting prior to the Twenty-Sixth (26th) AGM may also attend the Twenty-Sixth (26th) AGM but shall not be entitled to cast their vote again. Detailed procedure for remote e-voting/ e-voting is provided in the Notice of the Twenty-Sixth (26th) Annual General Meeting.
Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date i.e. Saturday, September 19, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com or compliance@sikkoindia.com; (2) in case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote. If you forgot your password, you can reset your password by using "Forgot Password" option available on www.evoting.nsdl.com.
In case of any queries for e-voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 or send a request at evoting@nsdl.com. Members may also contact Mr. Dhruvikumar Pareshbhai Mandliya, Company Secretary and Compliance officer, at the registered office of the Company or at Email id: compliance@sikkoindia.com or on +91 9512023804 for any further clarification.
Members can attend and participate in the Annual General Meeting through VC/OAVM facility only. The instructions for joining the Annual General Meeting are provided in the Notice of the Annual General Meeting. In case the shareholders/members have any queries or issues regarding participation in the AGM, you can write an email to evoting@nsdl.com or Call at - Tel: 022 - 4886 7000. Members attending the meeting through VC/OAVM shall be counted for the purposes of reckoning the quorum under Section 103 of the Companies Act, 2013.

For, Sikko Industries Limited
Sd/-
Jayantibhai Mohanbhai Kumbharni
Managing Director
DIN: 00587807

Place: Ahmedabad
Date: September 02, 2026

PLATINUM INDUSTRIES LIMITED
CIN: L24299MH2020PLC341637
Contact No: 022-69983999 / 022-69983900
Email: compliance@platinumindustriesltd.com • **Web:** www.platinumindustriesltd.com
Regd. Address: 201, Aknuti Star, Central Road, Pocket No.5, MIDC, Marol, Andheri (E), Mumbai - 400069, Maharashtra

NOTICE OF THE 06th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO-VISUAL MEANS
Notice is hereby given that the 06th Annual General Meeting ("AGM") of the Members of Platinum Industries Limited ("The Company") will be held on **Thursday, 24th September, 2026 at 11.00 A.M. (IST)** through Video Conferencing ("VC") /Other Audio-Visual Means ("OAVM"), in compliance with the General Circular No. 14/2020, dated 8 April 2020, 17/2020 dated 13 April 2020, 20/2020 dated 5 May 2020 and other circulars issued in this regards, the latest General Circular No. 03/2025 dated September 22, 2025 and other applicable circulars, if any, issued by Ministry of Corporate Affairs ("MCA") from time to time and the latest circular no. SEBI/HO/CFD/CFD-PoD-2/PI/CIR/2024/133 dated 03 October 2024 issued by Securities and Exchange Board of India ("SEBI") (hereinafter collectively referred to as the "Circular")/vide which, companies are permitted to hold the Annual General Meeting through Video Conferencing ("VC") or through other audio-visual means ("OAVM"), without the physical presence of the Members at a common venue. Hence, the 06th AGM of the Company shall be held through VC/OAVM to transact the business as set forth in the Notice of the 06th AGM dated 10th August, 2026. Members participating through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under section 103 of the Act.
In compliance with the aforesaid Circulars, electronic copy of the notice of the 06th AGM along with the Annual Report for the FY 2025-26 have been sent to all the Members whose e-mail addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participant(s) ("DP"). Further in accordance with Regulation 36(1)(b) of SEBI Listing Regulation, a letter containing the weblink and QR code, along with the exact path to access the complete details of the Annual Report is being sent to the members who have not registered their Email IDs. These documents are also available on the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on Company's website i.e. www.platinumindustriesltd.com as well as on the website of Bigshare Services Pvt. Ltd at <https://ivote.bigshareonline.com/>, an agency appointed for the purpose of conducting Remote e-voting and e-voting during the process of AGM and Video Conferencing facility. The dispatch of Notice of the AGM through e-mails has been completed on **02nd September 2026**.
In compliance with the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time, the following information is available to the Shareholders of the Company.
Members holding equity shares either in physical form or dematerialization form, as on the cut-off date **Thursday, 17th September, 2026**, may cast their vote electronically on the businesses as set forth in the Notice of the 06th AGM dated 10th August 2026 through the electronic voting system of Bigshare Services Private Ltd at <http://ivote.bigshareonline.com>.
The Company has appointed Mr. Mayank Arora (FCS 10378), Partner of M/s. Mayank Arora & Co. (CP 13609), Practicing Company Secretaries, as a Scrutinizer for conducting the remote e-voting and the voting process at the meeting in a fair and transparent manner.
All the Members are hereby informed that:
1. The businesses as set forth in the Notice of the 06th AGM dated 10th August, 2026, shall be transacted through voting by electronic means that is by remote e-voting and e-voting during the AGM;
2. The Remote e-Voting shall commence on **Monday, 21st September, 2026 at 09.00 AM (IST)**;
3. The Remote e-Voting shall end on **Wednesday, 23rd September, 2026 at 05.00 PM (IST)**;
4. The cut-off date for determining the eligibility to vote by remote e-voting and / or e-voting at the AGM shall be **Thursday, 17th September, 2026**;
5. Any person, who acquires equity shares of the Company and become a member of the Company after dispatch of the Notice of the AGM and holding equity shares as on the cut-off-date that is Thursday, 17th September 2026 may obtain the login ID and password by sending a request at ivote@bigshareonline.com. However, if you are already registered with Bigshare for remote e-Voting then you can use your existing user ID and password for casting your vote. If you forgot your password, you can reset your password by using "Forgot User Details/Password" option available on <http://ivote.bigshareonline.com>.
6. Members may note that:
a) The remote e-voting module shall not be allowed by the RTA beyond 05:00 p.m. (IST) on Wednesday, 23rd September 2026 and once the vote on a resolution is cast and confirmed by the member, the member shall not be allowed to change it subsequently;
b) The facility for e-voting will also be made available during the AGM and those members present in the AGM through VC facility, who have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system at the AGM;
c) The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be allowed to cast their vote again in the AGM;
d) A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off-date shall only be entitled to avail the facility of remote e-voting and /or e-voting at the AGM and for participation at the AGM.
7. The manner of voting remotely, for members holding shares in dematerialized mode / physical mode and for members who have not registered their email addresses, is provided in the Notice of the AGM. The Notice of the AGM shall be displayed on the website of the Company at www.platinumindustriesltd.com and the website of the RTA at <http://ivote.bigshareonline.com>.
8. All the grievances connected with the facility for voting by electronic means may be addressed to Mr. Prashant S. Gaonkar, Manager at Bigshare Services Private Ltd, Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai – 400093 or send an email to evcservices@bigshareonline.com or call on 75060 71172.
Helpdesk for individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. CDSL & NSDL

Login type	Helpdesk details
Individual Shareholders holding securities in Demat mode with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at toll free No. 1800 22 55 33.
Individual Shareholders holding securities in Demat mode with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.com or call at 022- 48867000.

Helpdesk for queries regarding e-voting for shareholders other than individual shareholders holding shares in Demat mode & physical mode is given below:
In case shareholders/ investor have any queries regarding E-voting, you may refer the Frequently Asked Questions ("FAQs") and i-Vote e-Voting module available at <https://ivote.bigshareonline.com>, under download section or you can email us to ivote@bigshareonline.com or call us at: 022-62638338.
For Platinum Industries Limited
Sd/-
Place: Mumbai **Krishna Dushyant Rana**
Date: 02nd September, 2026 **Managing Director**

EXPRESS CAREERS

Advertisement No. 90/2026
Government of India
Public Enterprises Selection Board
Invites online applications for the post of
Director (Project & Services)
in
Container Corporation of India Limited
Last date of submission of online application by the applicant is by 15:00 hours on
21st September, 2026
Last date of forwarding of applications by the Nodal officers on online system of PESB is by 17:00 hours
30th September, 2026
For details login to website <https://www.pesb.gov.in>
Link for registration of nodal officers/ competent authorities is available on PESB website.

મિલકતના નામ ટ્રાન્સફર ડિજિટલ સેવાથી ઝડપથી થઈ શકશે

અમદાવાદ,તા.૨ અમદાવાદ મ્યુનિ. કોર્પો. દ્વારા નાગરિકોને મ્યુનિ. સેવાઓ ઝડપી, પારદર્શક અને વધુ સુગમ રીતે ઉપલબ્ધ કરાવવાના હેતુથી ડિજિટલ ટેકનોલોજીનો મહત્તમ ઉપયોગ કરવામાં આવી રહ્યો છે. આ અંતર્ગત મિલકત નામ ટ્રાન્સફર જેવી મહત્વપૂર્ણ નાગરિક સેવામાં LogBook 360 સ્માર્ટ ક્યૂ મેનેજમેન્ટ સિસ્ટમનો અમલ કરવામાં આવ્યો છે. હાલ આ વ્યવસ્થા એએમસીની ૭ ઝોનલ કચેરીઓમાં કાર્યરત છે. અને આગામી તબક્કામાં વધુ ૬૩ સિવિક સેન્ટરોમાં તેનો વિસ્તાર કરવાની યોજના છે. આ ઉપરાંત ભવિષ્યમાં આરોગ્ય વિભાગને લગતી સેવાઓ, જેમ કે યહો છે તથા રૂઝ વેક્સિનેશન તેમજ બર્થ સર્ટિફિકેટને લગતી એપોઈન્ટમેન્ટ જેવી સેવાઓ માટે પણ આ ડિજિટલ ક્યૂ મેનેજમેન્ટ વ્યવસ્થાનો ઉપયોગ કરી શકાય તે અંગે આયોજન કરવામાં

આવી રહ્યું છે.

૭ ઝોનલ કચેરીઓમાં LogBook 360 સિસ્ટમ સફળ

સમય સુધી રાહ જોવાની જરૂરિયાતમાં ઘટાડો થયો છે. નાગરિકો પોતાની અનુકૂળતા મુજબ ઓનલાઈન સમય સ્લોટ બુક કરી શકે છે અને નિર્ધારિત સમયે કચેરી ખાતે પહોંચીને સુવ્યવસ્થિત રીતે સેવા મેળવી શકે છે. જેના કારણે નાગરિકોના સમયની બચત થવાની સાથે કચેરી ખાતેની ભીડનું પણ અસરકારક વ્યવસ્થાપન થઈ રહ્યું છે.

LogBook 360 સિસ્ટમમાં ક્યુઆર કોડ આધારિત ચેક-ઈન, ડિજિટલ ટોકન જનરેશન અને લાઈન ક્યૂ રિસ્કે જેવી સુવિધાઓ ઉપલબ્ધ છે. પૂર્વ નોંધણી વગર કચેરી ખાતે આવતા નાગરિકો માટે પણ ક્રિયોસ્ક મારફતે તાત્કાલિક ટોકન મેળવવાની વ્યવસ્થા કરવામાં આવી છે. પરિણામે નોંધણીથી લઈને સેવા મેળવવા સુધીની પ્રક્રિયા વધુ વ્યવસ્થિત અને પારદર્શનક બની છે.કચેરી ખાતે ટોકન મેળવ્યા બાદ નાગરિકો બેઠક વ્યવસ્થામાં રહીને ડિજિટલ સ્ક્રીન પર પોતાના ટોકન નંબરની સ્થિતિ જાણી શકે છે. સંબંધિત કાઉન્ટર પર આગામી ટોકન નંબર ઈલેક્ટ્રોનિક રીતે જાહેર કરવામાં આવતા નાગરિકોને સરળતાથી પોતાની સેવા માટે આગળ વધી શકાય છે. આ વ્યવસ્થાથી કતાર વ્યવસ્થાથી સુધારો થયો છે તથા કચેરી પરિસરમાં થતી અનાવશ્યક ભીડ અને અવ્યવસ્થામાં ઘટાડો થયો છે.

સ્મસાનગૃહોના નવીનીકરણની કામગીરીની સમીક્ષા કરી

અમદાવાદ,તા.૨ અમદાવાદ મ્યુનિ. કોર્પો. ની સ્ટે. કમિટીની સાત્તાલિક બેઠક બુધવાર, તા.૨ સપ્ટે. ૨૦૨૬ના રોજ યોજાઈ હતી. બેઠક દરમિયાન શહેરના વિકાસ, નાગરિકલક્ષી સુવિધાઓ તેમજ વિવિધ લીવટી અને વિકાસલક્ષી કામોને લગતી દરખાસ્તો અંગે સધન ચર્ચા કરવામાં આવી હતી. સ્ટે. કમિટીના ચેરમેન કમલેશભાઈ પટેલે વિવિધ દરખાસ્તો અને વિકાસકામોની સમીક્ષા કરી સંબંધિત અધિકારીઓને જરૂરી સૂચનાઓ આપી હતી. બેઠક દરમિયાન શહેરમાં ચાલી રહેલા આઠ સ્મશાનગૃહોના નવીનીકરણની કામગીરી અંગે પણ ચર્ચા કરવામાં આવી હતી. આ મુદે ચેરમેન કમલેશભાઈ પટેલે જણાવ્યું હતું કે, હાટકેશ્વર સ્મશાનગૃહ ખાતે નવીનીકરણની કામગીરી દરમિયાન આશરે ૧૦ કૂટની ડ્રાઇઝએ પાણી આવી જતું હોવાથી બાંધકામની કામગીરીમાં અડચણ ઊભી થઈ રહી છે. કામગીરી દરમિયાન ઉદ્ભવેલી આ પરિસ્થિતિને ધ્યાનમાં રાખીને કન્સલ્ટન્ટ દ્વારા તેષાર કરવામાં આવેલી પ્રોઈગ અને ડિઝાઇનમાં જરૂરી ફેરફારો કરવામાં આવ્યા છે, જેના પરિણામે કામગીરીના સમયગાળામાં વધારો થયો છે.

વધુમાં જણાવ્યું હતું કે, હાટકેશ્વર વિસ્તારની ભૌગોલિક પરિસ્થિતિને ધ્યાનમાં રાખીને

ડિઝાઇનમાં જરૂરી સુધારા કરવામાં આવ્યા છે. જો કે, આવી પરિસ્થિતિ સો ઈલ ટેરિફંગ દરમિયાન જ ધ્યાનમાં લેવામાં આવવી જરૂરી હતી. આ મુદે કમિટીમાં ચર્ચા કરી સંબંધિત કામગીરીની સમીક્ષા કરવામાં આવી હતી અને ભવિષ્યમાં આવી બાબતોને ધ્યાનમાં રાખીને આયોજનબધ્ધ રીતે કામગીરી કરવા સૂચના આપવામાં આવી છે.

વિલંબના કારણે સંબંધીત કોન્ટ્રાક્ટર પાસે ખુલાસો માંગ્યો

વધુમાં તેમણે જણાવ્યું કે, શહેરના તમામ આઠ સ્મશાનગૃહોના નવીનીકરણની કામગીરી હાથ ધરવામાં આવી રહી છે. આ કામગીરીમાં પ્રદૂષણ સંબંધિત બાબતોને ધ્યાનમાં રાખવા ઉપરાંત નાગરિકોને વધુ સુવિધા મળી રહે અને અવરજવર સરળ બને તે મુજબ જરૂરી આયોજન કરવામાં આવી રહ્યું છે. કમિટીમાં થયેલી ચર્ચા દરમિયાન આઠમાંથી બે સ્મશાન ગૃહોને બાદ કરતાં અન્ય સ્મશાનગૃહોની કામગીરીમાં જ્યાં અપેક્ષિત પ્રગતિ જોવા મળી રહી નથી. ત્યાં કામગીરીમાં વિલંબના કારણે અંગે સંબંધિત કોન્ટ્રાક્ટરો/કન્સલ્ટન્ટો પાસેથી ખુલાસો માંગવામાં આવ્યો છે. આ અંગે આગામી દિવસોમાં જરૂરી

કાર્યવાહી હાથ ધરવામાં આવશે. શહેરમાં સ્માર્ટ પાર્કિંગ સિસ્ટમ વિકસાવવા અંગે અમદાવાદ મ્યુનિ. કોર્પો.ના એસ્ટેટ વિભાગના ડેપુટી મ્યુનિ. કમિશનર રિદેશ રાવલે જણાવ્યું હતું કે, સોબો સેન્ટર ખાતે સ્થાપિત સ્માર્ટ પાર્કિંગ સિસ્ટમને પાર્કિંગની જરૂરિયાત અને સ્થળની ઉપલબ્ધતાને ધ્યાનમાં રાખીને વધુ ઉપયોગી અને અનુકૂળ સ્થળે ખસેડવામાં આવશે. એજન્સી દ્વારા આ સમગ્ર કામગીરી પોતાના ખર્ચે કરવામાં આવશે. આ કામગીરી મોટ એએમસી દ્વારા એજન્સીને કોઈપણ પ્રકારની રકમ ચૂકવવામાં આવી નથી એ સ્માર્ટ પાર્કિંગ સિસ્ટમને અન્ય સ્થળે ખસેડવાનો સમગ્ર ખર્ચ એજન્સી દ્વારા જ ભોગવવામાં આવશે. આગામી સમયમાં મકરબા વિસ્તારમાં આશરે ૨૦૦ સ્માર્ટ પાર્કિંગ સિસ્ટમ સ્થાપિત કરવામાં આવશે, જે ટૂંક સમયમાં કાર્યરત કરવામાં આવશે.

જ્યારે સાયન્સ સિટી વિસ્તારમાં આશરે ૫૦૦ સ્માર્ટ પાર્કિંગ સિસ્ટમ સ્થાપિત કરવાની કામગીરી હાથ ધરવામાં આવશે. આ સ્માર્ટ પાર્કિંગ સિસ્ટમમાં ક્યુઆર કોડ સ્કેન કરીને ડિજિટલ મેમેન્ટની સુવિધા ઉપલબ્ધ રહેશે, જેના પરિમાને પાર્કિંગ ફીની વસુલાતની કામગીરીમાં પારદર્શિતા પ્રાપ્ત થતી હૂલ આવકમાંથી ૮૦ ટકા હિસ્સો એએમસીને અને ૨૦ ટકા હિસ્સો સંબંધિત એજન્સીને મળશે.

કોંગ્રેસ-યુપીએના કુશાસનમાંથી દેશને બહાર કાઢી વડાપ્રધાને વિકાસ અને સુશાસનના માર્ગે દોર્યો:તરૂણ યુગ

ગાંધીનગર,તા.૨ નરેન્દ્રભાઈ મોદીને દેશના વડાપ્રધાન અને ગુજરાતના મુખ્યમંત્રી તરીકે સેવા અને સમર્પણના અવિરત ૨૫ વર્ષ પૂર્ણ થવા પર ૧૭ સપ્ટે.થી ૧૭ ઓક્ટોબર સુધી ચાલનારા ભાજપાના ‘સેવા સંકલ્પ

ગુજરાતે હંમેશા દેશને દિશા આપવાનું કામ કર્યું છે. તેમણે કર્યું કે, ૨૦૦૪ થી ૨૦૧૪ સુધી કોંગ્રેસ-યુપીએ શાસન દરિયાન દેશ ભ્રમણાર, કુશાસન તથા આતંકવાદ સામે લાશારીના ગર્તમાં ડુબેલો હતો, દેશમાં નિરાશા અને હતાશાનો

વિકસતું અર્થતંત્ર ભારત છે. તેઓએ ગુજરાત ભાજપાની બુધ સ્તર સુધીની સંગઠનાત્મક કાર્યપધ્ધતિને ઉદાહરણરૂપ ગણાવી હતી.

મુખ્યમંત્રી ભૂપેન્દ્ર પટેલે આ પ્રસંગે જણાવ્યું હતું કે, વડાપ્રધાન નરેન્દ્રભાઈ મોદીએ છેલ્લા ૨૫ વર્ષમાં દેશના પ્રધાનમંત્રી અને



ગુજરાત આજે ફાઈનાન્સિયલ ડિસિપ્લિનની બાબતમાં અગ્રેસર તેમજ રોકાણકારો માટે પ્રથમ પસંદ:મુખ્યમંત્રી

ગુજરાતના મુખ્યમંત્રી તરીકે સૌ નાગરિકોને ગૌરવ થાય તેવું નેતૃત્વ કર્યું છે. આજે ફાઈનાન્સિયલ ડિસિપ્લિનની બાબતમાં અગ્રેસર તેમજ રોકાણકારો માટે પ્રેથ પસંદ છે. નાયબ મુખ્યમંત્રી હર્ષ સંઘવીએ આ પ્રસંગે જણાવ્યું હતું કે, નરેન્દ્રભાઈ મોદીએ ગુજરાતના મુખ્યમંત્રી અને દેશના પ્રધાનમંત્રી તરીકે સતત ૨૫ વર્ષ સુધી હેડ ઓફ સ્ટેટ તરીકે બેદાગ કામગીરી કરી જનાતાનો અનૂટ વિશ્વાસ સંપાદિત કર્યો છે.



અગામી ગણેશ ચતુર્થીની તેયારીના ભાગરૂપે શહેરના મોટા ભાગના વિસ્તારોમાં ગણેશજીની મૂર્તિઓનું વિતરણ શરૂ કરવામાં આવ્યું છે, ત્યારે કેટલાક કારીગરો મોટી-મોટી પંડાલની મૂર્તિઓના કલર કામને આખરી ઓપ આપતા નજરે પડી રહ્યા છે.

બલ્ક મોડ ધરાવતા કોર્પોરેટ બેન્ક એકાઉન્ટ સપ્લાય કરતી ટોળકીના બે સાગરિતને પોલીસે ઝડપી પાડ્યા હતા.

જાણવા મળતી માહિતી મુજબ સાયબર સેન્ટર ઓફ એક્સીલન્સની ટીમે સાયબર કોડ સંદર્ભે અગાઉ દને પકડ્યા બાદ પાર્થ મનોજકુમાર બારોટ (રહે. રામનગર સોસાયટી, વિસનગર) અને રમેશકુમાર લવાણા (રહે. આશાપુરી માતાજીના મંદિર પાસે વિસનગર)ને બે મોબાઇલ ફોન સાથે ઝડપી પાડ્યા હતા.પોલીસે તેઓની પાસેથી મળી આવેલ બેન્ક એકાઉન્ટની વિગતો ૧૯૩૦ પોર્ટલ તથા સમન્વય પોર્ટલ પર ચેક કરતા આશરે રૂા. ૧.૫ કરોડની સાયબર ટગાઈની અરજીઓ થઈ હોવાનું જણાવ્યું હતું તેમજ દેશમાં ૨૨ acknowledgement no નોંધાયેલ છે તે પૈકી ગુજરાતમાં acknowledgement no નોંધાયેલાની હકીકત જણાઈ આવી હતી તેમાં મહારાષ્ટ્રમાં નોંધાયેલા બે ડિજિટલ એરેસ્ટના ગુનાનો સમાવેશ થાય છે.

શહેરના વાસણા વિસ્તારની ઘટના

મહિલા દુકાનદાર સાથે છેતરપિંડી

અમદાવાદ,તા.૨ શહેરના વાસણા વિસ્તારમાં દુકાન ધરાવતી મહિલા સાથે દવાના નાણાં નહીં ચુકવી તેમજ ભુવાજી હોવાનું કહી વિધિના બહાને છેતરપિંડી કરવા બાબતે ફરિયાદ નોંધાઈ હતી.

જાણવા મળતી માહિતી મુજબ શહેરના પાલડી વિસ્તારમાં રહેતી મહિલાએ વાસણા પોલીસ મથકમાં છેતરપિંડી બાબતે હર્ષ જગદીશભાઈ ઝોઝા (રહે. મોટેરા) સામે ફરિયાદ નોંધાવી હતી.

તેમાં જણાવ્યા મુજબ તેઓ વાસણા ખાતે મેડીકલ એન્ડ જનરલ સ્ટોર ધરાવે છે. હર્ષ અવારનવાર મહિલાની દુકાને જતો હોવાથી સંપર્કમાં આવ્યો હતો તેણે એમઆર હોવાનું કહી ઘણી એજન્સીઓમાં દવા સપ્લાય કરવાનું કામ કરે છે તેમ કહી વિશ્વાસ કેળવ્યો હતો.

ગત સપ્ટે.-૨૦૨૩થી આજદીન સુધીમાં પાર્ટનરશીપમાં

ફતેવાડીમાં સગીરે ફાંસો બાધો

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

અમદાવાદ,તા.૨ શહેરના ફતેવાડી વિસ્તારના ફૈસલ ડુખ્લેક્સ ખાતે રહેતા ઈમરાનભાઈ સેયદના સગીર વયના પુત્રએ બપોરે તેઓના ઘેર પંખા સાથે દુપટો બાંધી ફાંસો ખાઈ લેતા વેજલપુર પોલીસે અકસ્માત મોત નોંધી વધુ તપાસ હાથ ધરી હતી.

માણસાના અંબોડ હાઈવે ઉપરના ફ્લેટમાં

સચિવાલયના નિવૃત્ત કર્મીની હત્યા

ગાંધીનગર,તા.૨ ગાંધીનગરના જિલ્લા માણસામાં અંબોડ હાઈ-વે પર પ્રિયંકા ગોેલ સોસાયટીમાં પાંચમા માળે આવેલા બંધ ફ્લેટમાંથી સચિવાલયના નિવૃત્ત કર્મચારીની લોહીથી લથબથ હત્યામાં લાશ મળી આવી હતી. આ મકાનમાંથી કોઈ સામાન ગાયબ ન હોવાથી તેમજ લૂંટના કોઈ પુરાવા ન મળતાં અંગત અદાવતમાં કોઈ પરિચિત વ્યક્તિએ જ હત્યાનો અંજામ આપ્યાની આશંકા સેવાઈ રહી છે.

જાણવા મળતી માહિતી મુજબ મૃતકની ઓળખ ૬૧ વર્ષીય બાબુલાલ વાલીંગ ડોરીયાળ તરીકે થઈ છે. જેઓ વર્ષ ૨૦૨૩માં ગાંધીનગર સચિવાલય ખાતે પટાવાળા તરીકે નિવૃત્ત થયા હતા. તેઓ મૂળ પરિવાર સાથે ગાંધીનગર રહેતા હતા અને અંબોડ સ્થિત પોતાના ફ્લેટ પર અવારનાવર આવતા હતા.

જાણવા મળતી માહિતી

મુજબ અંગ્રેની સોસાયટીમાં મૃતકના બે ફ્લેટ આવેલા ચે એક ફ્લેટમાં તે રહેતા હતા અને સામેનો ફ્લેટ ભાડે આપેલો છે. ગઈકાલે જ રાજસ્થાની ભાડુઆતે મૃતકને ત્રણ મહિનાનું બાકીનું ભાડું ચૂકવ્યું હતું. હાલમાં આ ઘટના અંગે પાડોશીઓ અને

મુજબ અંગ્રેની સોસાયટીમાં મૃતકના બે ફ્લેટ આવેલા ચે એક ફ્લેટમાં તે રહેતા હતા અને સામેનો ફ્લેટ ભાડે આપેલો છે. ગઈકાલે જ રાજસ્થાની ભાડુઆતે મૃતકને ત્રણ મહિનાનું બાકીનું ભાડું ચૂકવ્યું હતું. હાલમાં આ ઘટના અંગે પાડોશીઓ અને

મુજબ અંગ્રેની સોસાયટીમાં મૃતકના બે ફ્લેટ આવેલા ચે એક ફ્લેટમાં તે રહેતા હતા અને સામેનો ફ્લેટ ભાડે આપેલો છે. ગઈકાલે જ રાજસ્થાની ભાડુઆતે મૃતકને ત્રણ મહિનાનું બાકીનું ભાડું ચૂકવ્યું હતું. હાલમાં આ ઘટના અંગે પાડોશીઓ અને

મુજબ અંગ્રેની સોસાયટીમાં મૃતકના બે ફ્લેટ આવેલા ચે એક ફ્લેટમાં તે રહેતા હતા અને સામેનો ફ્લેટ ભાડે આપેલો છે. ગઈકાલે જ રાજસ્થાની ભાડુઆતે મૃતકને ત્રણ મહિનાનું બાકીનું ભાડું ચૂકવ્યું હતું. હાલમાં આ ઘટના અંગે પાડોશીઓ અને

મુજબ અંગ્રેની સોસાયટીમાં મૃતકના બે ફ્લેટ આવેલા ચે એક ફ્લેટમાં તે રહેતા હતા અને સામેનો ફ્લેટ ભાડે આપેલો છે. ગઈકાલે જ રાજસ્થાની ભાડુઆતે મૃતકને ત્રણ મહિનાનું બાકીનું ભાડું ચૂકવ્યું હતું. હાલમાં આ ઘટના અંગે પાડોશીઓ અને

મુજબ અંગ્રેની સોસાયટીમાં મૃતકના બે ફ્લેટ આવેલા ચે એક ફ્લેટમાં તે રહેતા હતા અને સામેનો ફ્લેટ ભાડે આપેલો છે. ગઈકાલે જ રાજસ્થાની ભાડુઆતે મૃતકને ત્રણ મહિનાનું બાકીનું ભાડું ચૂકવ્યું હતું. હાલમાં આ ઘટના અંગે પાડોશીઓ અને

મુજબ અંગ્રેની સોસાયટીમાં મૃતકના બે ફ્લેટ આવેલા ચે એક ફ્લેટમાં તે રહેતા હતા અને સામેનો ફ્લેટ ભાડે આપેલો છે. ગઈકાલે જ રાજસ્થાની ભાડુઆતે મૃતકને ત્રણ મહિનાનું બાકીનું ભાડું ચૂકવ્યું હતું. હાલમાં આ ઘટના અંગે પાડોશીઓ અને